

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19902-19903/2019

(Arising out of impugned final judgment and order dated 25-06-2019 in FA Nos. 81/2017 and 82/2017 passed by the High Court of Uttarakhand at Nainital)

JOYDEEP MAJUMDAR

Petitioner(s)

VERSUS

BHARTI JAISWAL MAJUMDAR

Respondent(s)

(IA No. 124860/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-11-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Gopal Shankarnarayan, Adv.  
Mr. Gaurav Gupta, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. Gaurav Goel, AOR

For Respondent(s) Mr. Kunwar Vikramaditya Shaha, Adv.  
Mr. Ahmad Ibrahim, Adv.  
Mr. S. K. Verma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing certified copy  
of the impugned judgment is allowed.

Leave granted.

Counter affidavit be filed within two weeks.  
Rejoinder affidavit, if any, be filed within two weeks  
thereafter.

Learned counsel for the respondent to obtain instructions that if this Court is inclined to grant relief to the petitioner, what are the terms and conditions which would be acceptable to the respondent.

List at the end of the miscellaneous Board on a non-miscellaneous Tuesday in the fourth week of January, 2021.

(ANITA MALHOTRA)  
COURT MASTER

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR